

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )**

Appeal No. 82 of 2011

Dated : 10<sup>th</sup> August, 2011

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

Essar Power Limited ... Appellant(s)

Versus

Uttar Pradesh Electricity Regulatory Commission & Anr. ....Respondent(s)

**Counsel for the Appellant(s): Mr. Amit Kapur,  
Mr. Vishal Anand with  
Mr. Abhayajit Sinha (Rep.)**

**Counsel for the Respondent(s): Mr. M.G. Ramachandran &  
Mr. Vishal Gupta, Mr. Sanjeev Kapoor  
for R.2  
Mr. Kunal Verma for UPERC**

**ORDER**

The learned counsel for the Appellant has finished his arguments.  
The learned counsel for the Respondent seeks sometime to make reply submissions.

The State Commission is directed to send the complete records relating to Petition No. 741 of 2011 in which the impugned order dated 30.5.2011 is passed within a week to the Registry. i.e. on or before 17<sup>th</sup> August, 2011.

Registry is directed to send this copy of the order to the State Commission.

Post the matter on **11<sup>th</sup> August, 2011** as first item subject to admission matters.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

vs/ak